

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. SANJAY PARIHAR

Petition(s) for Special Leave to Appeal (Crl.) No(s).
8758-8760/2016

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

MUNNA RAJBHAR

Respondent(s)

Date : 12-10-2017 These petitions were called on for hearing today.

For Petitioner(s) Ms. Alka Sinha, Adv.
 Mr. Anuvrat Sharma, AOR

For Respondent(s) Mr. Rakesh Mishra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Await the return of the service of notice already issued to the sole respondents in SLP(Crl.) Nos. 8758 and Respondent Nos. 2 and 3 in SLP(Crl.) No. 8759/2016.

Mr. Rakesh Mishra, Id. Advocate has appeared on behalf of the respondent No.1. He seeks and is given two weeks time to file the vakalatnama and four weeks time to file the counter affidavit.

As per postal tracking report notice issued to the sole respondent in SLP(Crl.) No. 8760/2016 has been received back with postal remarks "Receiver not found, inspite of several efforts". Hence, learned counsel for the petitioner shall within a period of four weeks file the fresh particulars of the said respondent and he shall also take fresh steps for the service of notice to him within the same period.

List again on 30.11.2017.

SANJAY PARIHAR
Registrar